

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

SERVICE TAX APPEAL NO.85958 OF 2017

SERVICE TAX APPEAL NO.85960 OF 2017

[Arising out of Order-in-Appeal no:NGP-EXCUS-000-541-542-16-17 dated 18th January 2017 passed by the Commissioner (Appeals), Central Excise & Service Tax, P.B.No.81, Telangkhedi Road, Civil Lines, Nagur-I-440001]

KRUSHNA KUMAR GOKULCHAND

New Radhakisan Plot "Krishan Kunj"
Akola-444001

Appellant

Vs.

**COMMISSIONER, CENTRAL GOODS AND
SERVICE TAX-PALGHAR**

Respondent

Appearance:

Present for the Appellant : Written request

Present for the Respondent: Shri Aditya Singh Parihar (AR)

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. 85042-85043/2025

DATE OF HEARING/DECISION: 09.01.2025

PER: CORAM

Appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127 (6) of Finance Act 2019, the appeals are dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

